

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA.**

O.A. No. 236 of 2006

Date of order : 19.04.2006

C O R A M

Hon'ble Mr Justice P.K. Sinha, Vice-Chairman

Khalifa Ram

Vs.

Union of India and others

Counsel for the applicant : Shri M.P. Dixit

Counsel for the respondents: Shri Mukund Jee.

O R D E R (Oral)

By Justice P.K. Sinha, V.C.:-

Heard learned counsel for the applicant and learned Standing Counsel for the respondents , Shri Mukund Jee. In the circumstances of the case, this OA is being disposed of at this stage itself.

2. The applicant has superannuated from service in the railway with effect from 31.01.2005. His arrear pay for January, 2005 was assessed by the concerned authorities vice Annexure A/1, and the payable amount was found to be Rs. 3742/-, which was to be paid to him by respondent No. 8, as submitted by the learned

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counsel for the applicant. My attention has been drawn towards Annexure A/2 and A/3. Annexure A/2 is a letter sent by Senior Personnel Officer, Railway Electrification, Kolkata to the DRM (P) , Northern Railway, New Delhi, stating therein that the payment should be made by his office. Annexure A/3 is another letter issued from the office of General Manager (P), Railway Electrification, Allahabad , addressed to the Chief Project Manager . Railway Electrification, asking him to make payment and to intimate ^{the} office of the sender ^{of} letter.

3. Therefore, it appears from the materials on record that the railway officials had agreed that the aforesaid amount had to be paid to the applicant, but they are shifting responsibility upon each other for making such payment, which, to say the least, is a sorry state of affairs.

4. This amount became due to the applicant as back as on 31.1.2005 but because of official procedures, the payment of even this paltry amount could not be made by the concerned authority.

5. In that view of the matter, respondent No. 3, General Manager (CORE), Allahabad is directed to arrange payment of the



amount in Annexure A/1, within two months of the receipt of copy of this order, with interest at the rate of 10 % per annum. However, if for some reasons this payment is denied, then respondent No. 3, aforesaid, will record reasoned and speaking order for that within the same period. The applicant is also directed to produce copy of this order along with copy of this application with Annexures, to respondent No. 3, within a fortnight of the receipt of a certified copy of this order.

6. With the aforesaid directions, this application is disposed of. There shall be no order as to the costs.



[P.K. Sinha] V.C.

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